NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(through web-based video conferencing platform)

Item No. 202
IA No. 567/JPR/2022
IA No. 143/JPR/2023
IA No. 144/JPR/2023
CP No. (IsB)- 77/7/JPR/2021
Under Section 7 of IBC, 2016

In the matter of:

Rimura Finlease and Technology Ltd. **...Financial Creditor/Applicant**

Versus

Jawan Construction Pvt. Ltd. **...Corporate Debtor/Respondent**

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the RP : Prashant Agrawal

ORDER

IA No. 143/JPR/2023:

These are the minutes and voting results of the 5th Meeting of CoC of Corporate Debtor, Jawan Construction Pvt. Ltd. under the provisions of IBC, 2016. These minutes are taken on record, subject to just exceptions. IA No. 143/JPR/2023 is disposed of accordingly.

IA No. 144/JPR/2023:

This application has been filed by the RP for extension of CIRP period. It is stated by the RP that CIRP cost of Rs. 7 lakhs is still pending, it has not been paid by the CoC. In this regard, RP shall convene a meeting of CoC. A resolution with regard to the payment of CIRP cost shall be discussed and passed in the meeting of CoC.

Sd- Sd-

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List the IA No. 144/JPR/2023 along with pending IA on 12.04.2023.

Sd-

(Prasanta Kumar Mohanty)
Technical Member

Sd-

(Deep Chandra Joshi)
Judicial Member

March 17, 2023

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